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Z.A.Khan-Vrs-UI&Ors

HEARING Sl.No.2

OA No. 428/11

**ORDER** dated 5<sup>th</sup> February, 2014

**CORAM**

**THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDICIAL)**

The prayer of the applicant in this OA is for direction to the Respondents to confer him temporary status and regularize him into service.

Heard and perused the records. In view of the order placed by Respondents at Annexure-R/1 & R/2 series to the short reply, there remains nothing further in this OA to be adjudicated. Hence this OA is disposed of as infructuous.

However, Mr.J.Nayak, Learned Counsel appearing for the applicant submits that the applicant is entitled to be regularized retrospectively. If it is so, at the first instance, he may take up the said prayer with the competent authority.



Member (Judicial)